

ITEM NO.801

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.11122/2023

STATE BANK OF INDIA

Petitioner(s)

VERSUS

SUMAN VIJAY GUPTA & ORS.

Respondent(s)

Date : 16-03-2023 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Tushar Mehta, SG (Mentioned by)
Mr. Sanjay Kapoor, AOR
Ms. Megha Karnwal, Adv.
Mr. Surya Prakash, Adv.

For Respondent(s)

UPON being mentioned the counsel the Court made the following
O R D E R

- 1 Mr Tushar Mehta, Solicitor General of India mentioned the Special Leave Petition for urgent orders.
- 2 Having due regard to the urgency, the Special Leave Petition is taken on Board.

- 3 The Solicitor General submits that the applicant who took up the citizenship of the Dominican Republic after the declaration of her account as Non Performing Asset (NPA), has been permitted to travel by the impugned orders dated 10 March 2023 and 14 March 2023 of a Division Bench of the High Court of Judicature at Bombay. It has been submitted that this order was despite a contrary view which was taken on 3 July 2020 by a coordinate Division Bench of the High Court.
- 4 Issue notice, returnable on 24 March 2023.
- 5 Dasti, in addition, is permitted.
- 6 Pending further orders, there shall be a stay of the operation of the impugned orders dated 10 March 2023 and 14 March 2023 in Interim Application (L) No 4194 of 2023 in Writ Petition No 5010 of 2022.
- 7 List the Special Leave Petition on 24 March 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar